

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 9
(IB)-755(PB)/2018

IN THE MATTER OF:

S.C.S.L. Buildwell Pvt Ltd

.... Petitioner/Applicant

Vs.

Palo Infrastructure & Developers Pvt Ltd

.... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 17.01.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Riju Raj

For the RP

: Adv Shalya Agarwal, Adv Aditya Gauri

ORDER

IA-5796/2022

This application has been filed seeking the following reliefs:

- a. *Implead the Applicants herein as party Petitioners in C.P. (IB) No. 755 of 2018 and permit the Applicants to put forward its contentions; and*
- b. *Pass such other order(s) as this Hon'ble Tribunal deems fit and proper in the facts of the instant case, in order to grant necessary relief to the Applicants.*

Ld. Counsel Ms. Shalya Agrawal appeared on behalf of the RP and Ld. Counsel Mr. Riju Raj appeared on behalf of the applicant through VC and states that the proceedings were going before the Hon'ble High Court where an official liquidator was appointed. Earlier he also filed a claim dated 27.01.2020 which is as "Annexure-A6" (page 69 of this application) before the RP.

However, he is yet to receive any intimation regarding the admission or rejection of his claim.

Accordingly, he approached the Hon'ble High Court who directed him to pursue the matter before the NCLT where the CIRP proceedings are going on.

We deem it sufficient that a speaking order be passed by the RP to dispose of the claim filed by the applicant dated 27.01.2020 within 15 days from the date of receipt of this order.

Let the copy of this application along with "Annexure A6" and a copy of this order be served upon the RP by the Applicant.

Accordingly, **IA-5796/2022** stands **disposed of**.

-Sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

17.01.2023
ANAND DUBEY